

W.M.P.No.22296 of 2016

in

W.P.No.26013 of 2016

The Hon'ble the Chief Justice
and
R.Mahadevan, J.

The prayer for keeping the Rules in abeyance has been answered in view of the said prayer being sub-served by the resolution of the Full Court dated 16.06.2016, followed by the clarification issued by the Registrar General vide High Court Press Release dated 23.07.2016, both of which are reproduced under:

Resolution of the Full Court dated 16.06.2016:

"That the Chief Justice's assurance to the representatives of the Bar Council and the Bar Associations that pending examination of the Rules, no precipitative action will be taken, will continue to operate, subject to the advocates and/or Bar Associations withdrawing the boycott and/or the strike and resuming work forthwith, failing which, necessary action, as per norms already laid down, would follow."

High Court Press Release 23.07.2016:

"Resolution of the Hon'ble High Court dated 16.06.2016, which inter alia stated that "No Precipitate Action will be taken", is clarified to mean, that "No Action will be initiated under the Rules, till the delilberations are concluded by the Committee."

2. Thus, in view of the aforesaid, practically the Rules are already in abeyance for the time being, as the deliberations before the Committee are in progress.

3. List on 3rd August, 2016.

ksr

(S.K.K.,CJ.) (R.M.D.,J)
26.07.2016